



Usha Martin University (Amendment) Act, 2018

Act 18 of 2018

Keyword(s):

Usha Martin, University, Student

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विधि (विधान) विभाग

अधिसूचना

26 अक्टूबर, 2018

संख्या-एल०जी०-17/2018-170/लेज०-- झारखंड विधान मंडल द्वारा यथा पारित और माननीया राज्यपाल द्वारा दिनांक 10 अक्टूबर, 2018 को अनुमत ऊषा मार्टिन विश्वविद्यालय (संशोधन) अधिनियम, 2018 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है जिसे भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा।

USHA MARTIN UNIVERSITY (AMENDMENT) ACT, 2018

(Jharkhand Act, 18, 2018)

An Act to amend Usha Martin University Act, 2012 be enacted by the Legislature of the State of Jharkhand in the 69th year of the Republic of India as follows.

Chapter I

Preliminary

1. Short Title and commencement-

- (i) This Act may be called "Usha Martin University (Amendment) Act 2018".
- (ii) It shall come into force at once.

Chapter II

Amendment to Usha Martin University Act 2012

2. Amendment of sub section (2) of section 6 of Usha Martin University Act, 2012

The existing provision of sub section (2) of section 6- "The University with the prior approvals of the Board of Governors affiliates any College or other Institution" is deleted.

झारखंड राज्यपाल के आदेश से,

संजय प्रसाद,
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, राँची।